

(Under Section 16 of the Act of 1906)

O.A. NC: 1367/95 ~~EX 1505.~~

BETW: Date of decision: 18th December, 1997.

NAME	Father's name	Desi- Gn.	Age yrs.	QTR No. & Type.	Date of Occupation
1. Jawaharlal.M.	M.Pamaswamy	SC.D	36	D.32/4	August,86.
2. P.Raghavendrarao	P.Satyanarayana.do.		40	D.31/6	do
3. S.Prabhu	Raghavendrprabhu.do.		50	D.21/4	July, 73.
4. V.Ashokkumar	Venkatachalapathy.Do.		53	D.34/3	May, 90
5. V.Kamakshi	H/c.Shailash Durgapal.do.		34	217, Sc.Hostel.	Oct.88
6. R.S.Bambah.	Indersingh Bamba.	SC.E.	44	F/1,E.	My, 85
7. R.Sivakrishna Reddy.	Eswara Reddy.	SC.D.	48	D/26.3.D.	May, 85
8. S.K.Agarwal	Som Prakash	do.	50	D/7-4	Nov.84
9. D.Ramalingam	P.Veeraiah	SC.E.	40	D/17-4	June, 84
10. M.Sankaran	A.M.Sundaram	do.	48	D/16-2	Jan, 85
11. Raghavendrarao, R.	M.H.Ramaiah	do.	45	D/22-2	
12. A.Bhagavathirao.	A.L.Rao	SC.F.	46	E/16-2	Dec, 84.
13. Anand K/ishaa	G.P.Srivastava	SC.D.	49	D/16-1	Jan, 84
14. Y.Gopalakrishna	Y.Suryanarayana- Rao	SC.C.	37	D/18-4	June, 86
15. Shivshankarappa.	Bheemappa U.	TC.A.	45	D/34-6	10.11.90
16. D.D.Sarma	Purnanandam	SC.C	35	Q.411, Sc.Hostel.	Dec, 90.
17. Pratulananda Pal	Dayalnath Pal	SC.E.	50	E/6.2.	March, 89
18. A.Ramarao	Viravenkatrao	SC.F.	54	E/7.2.	May, 73.
19. Dr.U.C.Srivastava.	K.P.Srivastava	SC.D.	36	D/33-4	Jan, 90.
20. Smt.B.S.Shobha	Sudhir Varma	SC.C.		407, Sc. Hostel	

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No.	Name	Father's name	Deasi gn.	Age	QTR. NO. yrs. & TYPE.	Date of Occupation
21.	M.S.Prasad	M.B.Prasadarao	SC.E.	57	E.5/1	1.3.1989
22.	K.Harikrishna	K.Subbaiah	SC.B.	27	112, Scien- Hostel.	Jan, 93.
23.	T.Aravinder	Satyanarayana	JSC	40	D/19.2.	April, 90
24.	Dr.B.Laxminarayana	B.Y.Somayajulu	SC.F.	58	E/8.1.	May, 73
25.	P.Muthusamy	Ponnusamy	SC.F	57	E/14.1.	Sept., 85
26.	Y.Ravikumar	Gurunadharao	SC.D	36	D/7/2	May, 89
27.	O.K.Singh	Tribuwansingh	SC.E	38	D/17.2.	Nov.85
28.	K.Thiruvengadam	S.Krishnan	SC.F	55	E/23.3.	July, 91
29.	H.D.Kulkarni	D.S.Kulkarni	SC.E	40	D/18.3	Oct.85
30.	N.S.Harischandrarao	Narsimharao	SC.D	50	D/18.2	July, 83
31.	Rampal	Ram Rakkha Mal	SC.F	52	E.17/5	May, 93.
32.	V.C.Misra	L.D.Misra	SC.E	45	E.12/5	Oct.86
33.	P.Baburao	Bhogiraju	SC.B	52	D.30/1	4.2.89
34.	K.R.Sundaram	K.S.Raghunath	SC.E	42	D.8/3	June, 95
35.	K.Rajaram	Kalyanaraman	SC.B	29	114, Scien- tist Hostel.	17.4 3.94
36.	T.Kameswararao	Hanumantharao	SC.D	41	D/33.5	August, 86
37.	K.Dayaband	K.Narsappa	SC.B	47	D/33.3	Dec, 86.
38.	H.C.Kammar	Ch.Kammar	SC.D	37	D/15.3	Mar, 86
39.	D.Raghuram	D.Subramaniam	do.	35	D/	Sept, 92
40.	S.Rajendraprasad	Sivadasan Vidyan.	SC.C.	38	D/7.1.	1986
41.	Ch.Surender	Venkataswamy	SC.D.	37	D/15.4	Mar, 93
42.	S.Hunsraj	Shantharaj	SC.C	45	D/22.1	
43.	Anupkumar Sahay	Maharaj Sahay	do.	49	D/27.6	1.7.90
44.	G.Subbareddy	Thimma Reddy	do.	38	C/27.16	6.8.93
45.	G.V.Subbarao	Janakirama Sarma	SC.G.	57	E/13.2.	1970
46.	D.Rajpal	Ramacharya	TO.A	43	C/29.15	June, 84
47.	Niranjan Prasad	R.C.Prasad	SC.C.	32	D/16.3.	July, 94
48.	N.Sriramulu	Balaiah	TO.A	42	C/30.6	July, 86
49.	A.Subbalaxmi	W/o.Srinivasrao.	do.	41	C/30.9	do
50.	T.Lalita Sundary	Parthasarathy	do.	41	C/29.9	April 86 to Feb, 94.
51.	T.K.Sadhukhan	J.Sadhukhan	do.	46	D/8.4.	Dec, 73.
52.	Dilipkumar Raj	S.K.Raj	do.	41	C/31.3	July, 86
53.	S.Jagjeet Singh	Tara Singh	do.	46	C/34.13	June, 86
54.	C.Baby Sarojini.	W/o.Dr.G.A.Ramarao.	do.	40	C/32.12	Sept, 92
55.	G.V.V.Satya Laxmi	W/o.G.M.Krishna.	do.	37	C/30.2	2.6.86
56.	B.Savitri	Parthasarathy	do.	43	D/8.2.	1.12.91
57.	K.G.K.Nair	N.P.Pillai	STA.	53	C/5.4	Jan, 73.
58.	A.Prakash	A.Subbarao	SC.D	36	D/26.1	July, 86
59.	Bhoopathy, G.	S.Ganesan	SC.E.	44	E/23.4.	May, 86.

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	Name	Father's name	Desi.	Age	QTR No. Type	Date of Occu-
60.	S.S.Gattani	S.D.Gattani	SC.D.	36	D/32.3	1990
61.	M.V.Ramanaiah	Balasubbarayudu	SC.C	42	D/6.1	Mar, 89
62.	G.Sudhakara Reddy	Jagga Reddy	CM.II.	46	C/29.2	Mar, 73
63.	G.Subhashchandra	G.B.Lal	do.	50	C/28.13	Mar, 85
64.	O.K.P.Sarma	Nilakantha Sastry.	SSO	52	D/19.4	Mar. 92
65.	E.V.Lakshmi	Sreeramulu	SC.B.	36	C/3.2.	1990
66.	T.K.Jaganmohan	Chennakistiah	D	45	D/30.3	May, 94
67.	Mahesh Nawathe	R.R.Nawathe	SC.D	44	D/27.4	25.2.88
68.	C.Ramaprasada Rao	Subbarao	SC.E	40	D/10.4	Jul, 88
69.	C.Setyanarayan	Pentaiah	SC.B	45	D/30.5	Jan, 90
70.	H.R.Krishnakumar	H.D.Ramaswamy Iyyengar	SC.D.	42	D/10.2	Oct, 85
71.	G.Vijayaprasad	G.Venkateswarao	SC.C	41	D/32.5	May, 87
72.	B.M.Maheshappa	B.P.Mahadevappa	do.	30	311, S.H.	Oct, 91
73.	D.Venkatesham	Gangaram	do.	35	D.32/6	Dec. 94
74.	M.Sankarnarayana	Viswanatham	do.	34	D/10.1	Aug, 92
75.	U.N.S.Murthy	U.N.Murthy	SC.D	36	D/15.2	Mar, 89
76.	M.H.Ahmed	Samatullah	do	46	D/31.2	Apr, 85
77.	Vijay Mittal	B.C.Mittal	SC.E	46	E/6.4	Dec, 90
78.	M.Chakravarthy	Venkateswara Rao	SC.C	30	C/27.10	24.9.90
79.	B.Ramakrishnarao	Satyanarayana	SC.D	36	D/34.3	Oct, 89
80.	L.Sivananda Sarma	Sriramamurthy	SC.C	50	D/15.1	Mar, 89
81.	T.Vijayabhaskar	Bulliraju	SC.B	25	C/26.3	Apr, 94
82.	S.V.Madan Mohan	Ananta Charyulu	JSO		D/33.1	Nov. 92
83.	S.Balaraj Krishnaiah	late Kondaiah	CM.II.	48	C/34.1	Dec, 74
84.	S.Veeraiah	Chandraiah	do.	34	C/46.3	1986
85.	J.Ramulu	J. Radhakrishnan	do.	49	C/29.13	1992
86.	E.N.Ramachandran	Krishnaswamy	SCE	45	D/44.4	July, 9
87.	D.C.Govil	Jwala Prasad	SC.F	54	E/17.3	Nov. 85
88.	N.Das	N.C.Das	SC.B	24	C/25.4	Apr, 94
89.	S.L.Badnikal	L.N.Badnikal	SC.D	37	D/20.2	Feb, 89
90.	M.K.Das	R.Das	do.	38	D/44.3	
91.	K.Nirmala Kumari	Abhishekam	SC.C	29	S.H.216.4	12.93
92.	Rangaswamy B.N.	Nanjaiah	SC.B	31	S.H.416	Jul, 93
93.	N.Shahmugam	Narayanaswamy	SC.F	49	E.13/4	Aug, 85
94.	M.S.S.V.S.Sarma	Sreyanarayana Murthy	TCA	60	D.27/3	Jan, 73
95.	S.H.Kohili	G.C.Kohili	CM.II.	43	C/44/13	Apr, 94
96.	P.K.Sinha	Bansi Sinha	SC.D	36	D/7.3	Aug, 86
97.	R.Raji	V.Ramaswamy	SC.C	28	S.H.211	Mar, 92
98.	Anupam Sharma	Omkar Swarup	do.	27	S.H.117	Nov. 91

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JUDGMENT.

(by Hon'ble Sri R. Rangarajan, Member (A))

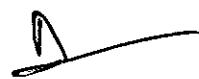
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Heard Sri S.Lakshma Reddy for the applicant and
Sri V.Bhimanna for the respondents.

There are 120 applicants in this O.A. The applicants
in this O.A., challenges the increase in the ^{fund} rates of Electricity
and water consumed by them by the impugned orders as per
Annexures I and II dated 31-10-1995.

This O.A., is filed praying for a declaration that
the action of the respondents in unilaterally revising the
Electricity and Water Charges from the present rates to Rs.4/-
per 1000 litres towards water charges and Rs.2/- per Unit
towards electricity charges consumed through D.O.Part I
dated 31-10-1995 issued by the 3rd respondent is totally
illegal, arbitrary, without jurisdiction and violative of
Articles 14 and 16 and 21 and also 300-A of the Constitution
of India and to direct the respondents to review the said
charges.

A similar O.A.175/1996 filed on the file of this
Bench of the Tribunal challenging the orders issued by the
respondents therein revising the rates of Electricity and
Water charges payable by the applicants for the quarters under
their occupation was disposed of by an order dated 7-2-1997,
dismissing the same following the decision rendered by the
Principal Bench in O.A. Nos., 1309 of 1995



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O.A.No.162/96 and batch dated 29-10-1996. The Principal Bench in that batch of cases held as under:

"The main argument of the applicants centres round the propriety in increasing the rates. It is not for courts or tribunals to go into the cost structure or prescribe price line, be it the matter of electricity or water tariffs or the matter of railway freight or passenger tickets. These are matters at least outside the jurisdiction of the Tribunal and hence not justiciable. It may be that the Government or a public authority as a model employer, must conform to certain notions accepted in the realms of public administration in their conduct. If they do not do this (assuming they do not do it), the remedies are not judicial. If applicants are aggrieved, it is upto them to move the competent authority with their grievances. Some of the applicants submit that they propose to cut down their consumption if rates are increased and that metering system would help them do it. This is a suggestion which has to be considered. It is again for applicants to move the competent authority for redressal of their grievance."



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The present case is also similar to the one decided by the Principal Bench referred to above.

I do not see any reason to differ from the judgment given by this Tribunal in O.A.175/96 and the decision given by the Principal Bench of the Central Administrative Tribunal in the above referred batch cases. I agree with the reasons given in the earlier decisions referred to above.

Though the learned counsel for the applicant submits his contentions elaborately, I feel that the matters challenged in this O.A., are outside the jurisdiction of this Tribunal. I, therefore, do not see any justiciable reason to analyse the contentions advanced by the learned counsel for the applicant.

The learned counsel for the applicant submits that this O.A., is to be returned back as it is not considered for lack of jurisdiction. The O.A.175/96 on the file of this Bench was dismissed for the same reasons given by the Principal Bench. In that O.A., also the present counsel Sri Lakshma Reddy was a party representing the applicants therein. He had not taken such a plea in that O.A., to return that case even though that case was also dismissed for want of jurisdiction.



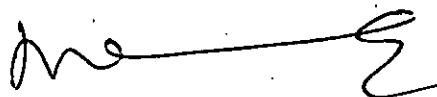
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Hence, I do not find any substance in this contention of the learned counsel for the applicants.

In view of what is stated above, I am of the view that this O.A. is to be dismissed for reasons stated above.

In the result, the O.A., is dismissed.

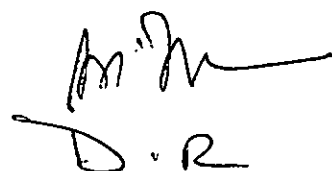
No costs.



R. RANGARAJAN,
Member (A)

Date: 18--12--1997.

Dictated in open court.



SSS.